

Directorate General of Foreign Trade
[NC-1 Section]

NC-1 MINUTES OF THE MEETING [OFFLINE]

Meeting No. NC/1/MEET/May/202425/2 (Offline Cases) dated 15.05.2024

Sl. No. 01

Case No.: 67/5/80-ALC2/2018	M/s BHARAT HEAVY ELECTRICALS LIMITED	Status :
M. No.: NC/1/MEET/May/202425/2 (Offline Cases) dated 15.05.2024		
Lic. No. 0410164150 Date: 02.04.2018		
HQ. No.: 01/80/050/00116/AM19/	Subject: Request for re-fixation of ad-hoc norms	Deferred.
RLA No.: 04/24/040/00267/AM18/		
Case history: The Committee considered the case as per agenda and noted that the case was approved in M. No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DHI vide email dated 06.05.2019. However, the applicant had requested for review of the ad-hoc norms.		
The representation of the applicant was forwarded to DHI for examination of the case on 25.02.2020 followed by a reminder on 29.10.2020. As per comments of DHI, a deficiency letter was sent to the applicant on 13.08.2021 for furnishing the following information: 1. Complete application with ANF 4A and all enclosures. 2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order. Further, the Committee in its meeting dated 16.11.2021 noted that the applicant's reply was sent to DHI on 26.10.2021 for examination & comments. The representative of DHI informed vide letter dated 16.11.2021 that the applicant's reply was incomplete and the applicant did not furnish the point-wise reply as asked in deficiency letter dated 13.08.2021. Therefore, the Committee decided to ask again from the applicant for furnishing the requisite information within 15 days: 1. Complete application with ANF 4A and all enclosures. 2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order. Further, the Committee in its meeting dated 08.02.2022 noted that the applicant's reply was forwarded to DHI on 16.12.2021 for examination & comments. DHI vide latter dated 08.02.2022 stated that this is an old case and sought for certain information. Therefore, the Committee decided to ask from the applicant for furnishing the following information within 15 days: 1. Complete application with ANF 4A, ANF 4B with all enclosures like appendix 4E, Appendix 4K & Appendix 4H. 2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order. A deficiency letter dated 10.03.2022 followed by a reminder dated 19.05.2022 was issued to the applicant. Further, the applicant's reply was sent to Consultant (Tech-3) on 22.07.202 for examination of the case. As per NC decision, a reminder was issued to Consultant (Tech-3) on 26.09.2022 for expediting the comments. This case was considered by NC-1 in its meeting dt.28.04.23 and the decision of the Committee was as under:- "The Committee considered the case as per agenda and noted that Consultant (Tech-3) via email dated 30.10.2022 informed that the applicant's letter containing issues on which review is required is not available in file. Therefore, the Committee decided to ask the applicant to submit a copy of review letter along with all the relevant documents for examination of the case. Further, the Committee decided to refer this case to DHI for examination. Case is deferred."		

Subsequently, the review letter along with all the relevant documents received from the applicant was referred to MHI vide mail dt.26.02.24 for examination and comments.

Later on, the case was considered by NC-1 in its meeting dt. 29.02.24 and the Committee decided to refer the case to Consultant (Tech-3) for further examination and comments. Thereafter, the review letter along with all the relevant documents received from the applicant was referred to Consultant (Tech-3) vide mail dt.10.05.24 for examination and comments. However, no comments have yet been received.

Decision: The Committee considered the case as per agenda and noted that this is a review case and the applicant has filed review on the approved norms by the Committee. The Committee decided to wait for the comments of the Consultant (Tech-3) on the review case.

Case is deferred.
